

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7644/2011

(From the judgement and order dated 21/09/2011 in ABA No.3230/2011,
of The HIGH COURT OF JHARKHAND AT RANCHI)

SHOBHAN SINGH KHANKA Petitioner(s)

VERSUS

STATE OF JHARKHAND Respondent(s)

(With appln.for anticipatory bail and office report)

Date: 27/01/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Nitin Sangra, Adv.
Mrs V.D. Khanna,Adv.

For Respondent(s) Ms. Chhaya Kumari, Adv.
Mr. S.K. Divakar, Adv.
Mr. Anil K. Jha,Adv.

UPON hearing counsel the Court made the following
O R D E R

Four weeks' time is allowed to the
petitioner for filing rejoinder affidavit.

List thereafter.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master